

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2207/2011

(Arising out of impugned final judgment and order dated 24/09/2010 in CR No. 213/2010 passed by the High Court Of Judicature at Allahabad)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With interim relief and office report)

Date : 19/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

M/s. Parekh & Co., Adv.

For Respondent(s)

Mr. Amit Anand Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

List on Friday, the 26th February, 2016.

[O.P. SHARMA]
AR-cum-PS

[RAJINDER KAUR]
COURT MASTER